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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.A. 261/2019

RAMZANI @ JAVED ..... Appellant

Through: Mr. Adit S. Pujari, Advocate

(DHCLSC) with Ms. Tusharika Mattoo and Mr. Chaitanya

Sundriyal, Advocates.

versus

STATE ..... Respondent

Through: Ms. Aashaa Tiwari, APP for the

State.

CORAM: HON'BLE MR. JUSTICE SIDDHARTH MRIDUL HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER 03.03.2021

The present matter has been taken up for hearing by way of Video Conferencing on account of COVID-19 pandemic.

## CRL.M.(BAIL) 207/2021

The present application under section 389 of the Code of Criminal Procedure, 1973 (Cr.P.C.) read with section 482 Cr.P.C. has been instituted on behalf of Ramzani *alias* Javed, the applicant/appellant herein, seeking interim suspension of sentence and release on interim bail on the ground that he wants to attend the *chaalisvan* of his father, consequent upon the father's unfortunate demise on 30.01.2021.

CRL, A, 261/2019 Page 1 of 3





Upon verification, a status report dated 02.03.2021 authored by Inspector Vivek Tyagi, SHO Police Station Mayur Vihar has been filed.

A perusal of the status report reflects the fact that the father of the applicant/appellant, late Sh. Akhtar Hussain, has expired on 30.01.2021; and his *chaaliswan* i.e. the ritual to be performed on the 40<sup>th</sup> day after his death is to be held on 10.03.2021 at their residence at House No.392, Kotla Village, Mayur Vihar Phase-1, New Delhi.

In view of the foregoing and in the interests of justice, the present application is allowed; and the sentence awarded to the applicant/appellant Ramzani *alias* Javed is suspended; and the applicant/appellant is directed to be enlarged on interim bail for a period of seven (07) days from the date of his release, subject to the following conditions:

- a) The applicant/appellant shall furnish a personal bond in the sum of Rs.10,000/- (Rupees Ten Thousand Only) with 01 surety in the like amount from a family member, to the satisfaction of the Jail Superintendent;
- b) The applicant/appellant shall not leave the jurisdiction of the National Capital Territory of Delhi, without prior permission of this Court;
- c) The applicant/appellant shall furnish his mobile telephone number which shall be kept in working condition, to the concerned SHO and shall not change the same without prior intimation to the SHO; and
- d) The applicant/appellant shall surrender before the Jail Authorities after the expiry of the period of interim suspension of sentence and release on bail, without demur.

The application is disposed of accordingly.

CRL.A.261/2019 Page 2 of 3





A copy of this order be sent to the Jail Superintendent, for compliance, through electronic mail.

A copy of the order be also provided to learned counsel appearing on behalf of the parties electronically.

The order be uploaded on the website of this court forthwith.

SIDDHARTH MRIDUL, J

ANUP JAIRAM BHAMBHANI, J

**MARCH 03, 2021**/*dn* 

Click here to check corrigendum, if any

CRL.A.261/2019 Page 3 of 3